

24-8-1990

(3)

The case was called twice. None present for the applicant.

List on 28.8.90.

Pritam Singh

(PRITAM SINGH)
Court Officer

28.8.1990

18/8/90

Present : Shri R.L. Sethi, counsel for the applicant.

Heard the learned counsel for the applicant.

The only grievance urged by the applicant is that after issue of memo dt. -May, 1989 (Annexure A-1), the applicant had submitted a representation to the respondents on 26.6.89, but no reply thereto has been given by the respondents. The applicant, therefore, seeks direction to the respondents to the effect that they should dispose of the said representation, submitted by the applicant, in accordance with the Law.

We have considered the plea put-forth by the learned counsel for the applicant, as briefly mentioned above.

The memo dated -May, 1989 (Annexure A-1 to the petition), in sub-para(b) thereof, merely mentions that the applicant is "cautioned" to be careful in future. There is presently nothing on record to suggest that any adverse action has followed, against the applicant, in consequence of this remark. As such, we are of the view that the present OA is pre-mature, and is, therefore, dismissed.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

T.S. Oberoi
(T.S. OBEROI)
MEMBER(J)